

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 189/MP/2012**

Subject : Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking a direction from Commission that no transmission charges shall be payable by it to UPPTCL for scheduling of 100 MW of power on medium term and/or short term open access as the transmission system of UPPTCL will not be used for such open access.

Date of hearing : 15.1.2013

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Lanco Anpara Power Limited, Hyderabad

Respondents : U.P. Power Transmission Corporation Limited, Lucknow  
UP State Load Despatch Centre, Lucknow  
Power Grid Corporation of India Limited, New Delhi  
Power System Operation Corporation Limited, Bangalore

Parties present : Shri Vishal Gupta , Advocate for the petitioner  
Shri Kumar Mihir, LAPPL  
Shri A.Narendra, LAPPL  
Shri Vijay Kumar, UPPTCL  
Shri Vivek Dikshit, UPPTCL  
Shri V.Thiagarajan, PGCIL

**Record of Proceedings**

Proxy counsel for the U.P. Power Transmission Corporation Limited (UPPTCL) submitted that the counsel appearing on behalf of UPPTCL is not well and requested

for short adjournment. Learned counsel for the petitioner had objected for the adjournment.

2. Learned counsel for the petitioner submitted that the issue in the present petition is that whether the petitioner is liable for payment of transmission charges and losses to the STU for evacuation of 100 MW from the generating station through inter-State transmission system. Learned counsel submitted that STU has given no objection at the time of grant of LTOA and has specifically committed that transmission charges and losses of the State shall not be levied.

3. The representative of the CTU submitted that M/s Lanco Anpara Power Pvt. Ltd. had applied to Power Grid for Long-term Access (LTA) for 100 MW from its 1200 MW generation project of Anapara-C. In response to Commission's query whether the generating station is directly connected to CTU network, the representative of CTU submitted that in the meeting held on 23.2.2010, it was agreed that Anpara 400 kV generation switchyard would be connected to ISTS through Singrauli-Anpara 400 kV ISTS line, which can be utilized for transfer of 100 MW power to other beneficiaries in Northern Region. He further submitted that Anpara-C was connected to the CTU network through UPPTCL .

4. The Commission directed to list the matter on 7.2.2013.

**By the order of the Commission**

**SD/-  
(T. Rout)  
Joint Chief (Law)**